



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Aug/202526/9

DATED: 18/08/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Aug/202526/9 dated 18/08/2025 of Norms Committee - II for the year 2025-26 was held on 18/08/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, DO	MHI
4	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S.K. JAIN, CONSULTANT	DPIIT
6	SHRI T.R.CHOUDHARY, SCIENTIST 'E'	MEITY
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001378AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	2 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00003099AM25
RA File Number	039504000406 AM17
Licence No and Date	0310807712/08/09/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 20.01.2025, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	3 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00006463AM25
RA File Number	322404000136 AM20
Licence No and	3210079446/06/03/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination of ITHS code for the export/import items. The case stands deferred.	

Case No.	4 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ICE STEEL 1 PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00006610AM25
RA File Number	042404000021 AM21
Licence No and Date	0410166846/25/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A complete description of the item of export according to the Purchase Order. Submit a copy of the PO. II. Drawing of each export item indicating the weight of raw material and weight of end product to be exported. III. Process flow chart of each export product and wastage thereof at each stage of operation. IV. Material balance sheet of the imported material and indigenous input, if any, and the final weight of the export product indicating uses of imported material separately. V. Imported material specification and copy of each MTC. The case stands deferred.	

Case No.	5 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00004333AM25
RA File Number	082404000131 AM21
Licence No and	0810148328/14/08/2020

Date	
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	6 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002150AM26
RA File Number	322404000056 AM21
Licence No and Date	3210079734/01/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	7 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00007973AM24
RA File Number	082404000270 AM21
Licence No and Date	0810148964/02/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	8 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025

HQ File Number	HQRNORM REVIW00000439AM26
RA File Number	07AA04006097 AM21
Licence No and Date	0711000098/21/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	9 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00059819AM21
RA File Number	03AA04015765 AM21
Licence No and Date	0311000710/11/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	10 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ENEROIL OFFSHORE DRILLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002959AM25
RA File Number	05AA04028268 AM21
Licence No and Date	0511001089/03/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed technical drawings with dimensions of each export product. II. Detailed technical note on manufacturing process and wastage at each stage of operation, including the relevant flow sheet. III. Weight of each Export Product and its application. IV. Weight of each of the imported and indigenous inputs, separately for each export product, for	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated.

- V. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
- VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VII. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- VIII. Size and specification, including grade, composition, range, thickness, etc., of the items proposed for import.
- IX. Cross-sectional diagram of export product with calculation of raw material requirement.
- X. The export product will be coated with powder. What is the coating material? As per Appendix 4E, the indigenous item in the export product is the HR sheet. What is the source of Coating powder? Please submit a detailed justification.
- XI. Submit the above reply point-wise.

The case stands deferred.

Case No.	11 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00003707AM25
RA File Number	56AA04002898 AM21
Licence No and Date	5611000223/30/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	12 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00003085AM25

RA File Number	03AA04000427 AM22
Licence No and Date	0311003405/29/04/2021
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 008.2025, as under: I. Net weight of export item at SI.No.1 may be specified as 1644.84 MT. II. Export items at SI.No. 2 & 3 may be omitted as the same not exported by the firm. III. Quantity of import items at SI.No. 1 (i.e. Primary Unalloyed Aluminium) may be allowed as 1.02 Kgs/Kg content in the export item at SI.No.1 taking clue from SION C-1394. IV. Quantity of import item at SI.No.2 (i.e. Aluminium Mischmetal Alloy Coated Steel Core 7/3.454 MM) may be allowed as 1.02Kgs/Kg content in the export item at SI.No.1. V. Import items at SI.No. 3 & 4 maybe omitted as the same not imported by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	13 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	14 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	15 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	16 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

V. Justification and basis for the quantity of import items for manufacturing of export products.

The case stands deferred.

Case No.	17 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00006430AM25
RA File Number	07AX04000445 AM22
Licence No and Date	0711003573/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	18 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	19 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025

and Date	
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	20 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001381AM23
RA File Number	13AX04000078 AM23
Licence No and Date	1311001266/14/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 18.08.2025, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	21 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00001109AM26
RA File Number	07AX04000372 AM23
Licence No and Date	0711004306/15/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Aug/202526/9										
Case Status	Case Approved										
Party Name	CHLORIDE METALS LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025										
HQ File Number	HQRNORM REVIW00000241AM25										
RA File Number	02AX04000170 AM23										
Licence No and Date	0211002618/27/06/2022										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the minutes of the meeting dated 03.10.2023 and comments of consultant (SKB) dated 13.08.2025, as under:											
<table><tr><th>Sl No</th><th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Wastage to be allowed</th></tr><tr><td>1</td><td>PURE LEAD INGOT 99.97%</td><td>1240 MTS</td><td>LEAD SCRAP AS PER ISRI CODE RAINS.</td><td>Wastage @6% on the net content of lead in the export item.</td></tr></table>		Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed	1	PURE LEAD INGOT 99.97%	1240 MTS	LEAD SCRAP AS PER ISRI CODE RAINS.	Wastage @6% on the net content of lead in the export item.
Sl No	Item of Export	Quantity	Item of Import	Wastage to be allowed							
1	PURE LEAD INGOT 99.97%	1240 MTS	LEAD SCRAP AS PER ISRI CODE RAINS.	Wastage @6% on the net content of lead in the export item.							
NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAINS) for manufacturing of pure lead ingots, to the RA concerned.											
RA concerned may take suitable consequential action accordingly.											

Case No.	23 / NC/2/MEET/Aug/202526/9			
Case Status	Case Deferred			
Party Name	RENEWSYS INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025			

HQ File Number	HQRNORM REVIW00001629AM26
RA File Number	07AX04000637 AM23
Licence No and Date	0711004855/05/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	24 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002501AM26
RA File Number	07AX04000566 AM23
Licence No and Date	0711005066/20/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	25 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00009112AM24
RA File Number	04AX04000451 AM23
Licence No and Date	0411003843/22/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory/ Supplier on the total net content of Lead scrap (Rails) (Average lead content 62%). II. What is the composition of lead alloys? Submit a copy of the document, which could indicate the composition of the export product. III. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of lead scrap	

(Relay) for the production of lead ingots and copper alloy ingots.

The case stands deferred.

Case No.	26 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00001113AM26
RA File Number	07AX04000857 AM23
Licence No and Date	0711005275/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	27 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00001631AM26
RA File Number	07AX04000882 AM23
Licence No and Date	0711005276/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	28 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00001632AM26

RA File Number	07AX04000937 AM23
Licence No and Date	0711005336/27/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	29 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	RAYZON SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000503AM26
RA File Number	52AX04001652 AM23
Licence No and Date	5211003339/28/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	30 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	31 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00000413AM26
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	32 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	RAMKRISHNA FORGINGS LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006514AM23
RA File Number	02AX04000635 AM23
Licence No and Date	0211003899/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	33 / NC/2/MEET/Aug/202526/9
Case Status	Case Rejected
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00006361AM25
RA File Number	02AX04000667 AM23
Licence No and Date	0211003958/03/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the case as copper cathode cannot be included in the item of export against import of copper anode.	
The case stands rejected .	

Case No.	34 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00001114AM26
RA File Number	07AX04001798 AM23
Licence No and Date	0711006654/07/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	35 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/87/2019-TSW dated 28.07.2025, as under: I. Import items shall be of relevant thickness as contained/utilized in the export items and quantity of import items at Sl.No.1 to 4 may be allowed on net to net basis in the export items at Sl.No.1 to 4 respectively as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	36 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025

HQ File Number	HQRNORM REVIW00001635AM26
RA File Number	07AX04000181 AM24
Licence No and Date	0711007561/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	37 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001725AM24
RA File Number	03AX04001225 AM24
Licence No and Date	0311024639/16/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 01.08.2025, as under: I. Net weight of export items at SNo.1 & 2 may be specified as 1801.2 MT, & 1128.6 MT respectively. II. Quantity of import item at SI.No.1 (i.e. Aluminium Ingot) may be allowed as 1.02 Kgs/Kg content in the export item at SI.No.1. III. Quantity of import item at SI.No.2 (i.e. ACCC Composite Core) may be allowed as 1.01 Kgs/Kg content in the export item at SI No.1. IV. Quantity of import item at SI.No.3 (i.e. Aluminium Ingot) may be allowed as 1.02 Kgs/Kg content in the export item at SI.No.2. V. Quantity of import item at SI.No.4 (i.e. ACCC Composite Core) may be allowed as 1.01 Kgs/Kg content in the export item at SI.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	38 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00006478AM25

RA File Number	07AX04000528 AM24
Licence No and Date	0711008506/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	39 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004601AM24
RA File Number	31AX04000098 AM24
Licence No and Date	3111002507/24/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	40 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	PROSAIC STEEL AND ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004668AM24
RA File Number	03AX04001872 AM24
Licence No and Date	0311025813/27/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/47/2023-TSW dated 28.07.2025, as under: I. Description of export item at SNo.1 may be amended as "Seamless Stainless Steel Pipe Fittings made from Seamless Steel Tubes Grade 304". II. Description of export item at SI.No.2 may be amended as "Seamless Stainless Steel Pipe Fittings made from Seamless Steel Tubes Grade 316L".	

III. Import item at **SI.No.1** shall be of relevant grade and diameter as contained/utilized in the export item at **SI.No.1** and its quantity may be allowed as **59,400 Kgs. As 1.10 Kgs. /Kg.** content in the export item, taking clue from **SION C-798**.

IV. Import item at **SI.No.2** shall be of relevant grade and diameter as contained/utilized in the export item at **SI.No.2** and its quantity may be allowed as **23,100 Kgs. As 1.10 Kgs. /Kg.** content in the export item, taking clue from **SION C-798**.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005004AM24
RA File Number	34AX04000742 AM23
Licence No and Date	3411004015/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	42 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00006637AM25
RA File Number	33AX04000062 AM24
Licence No and Date	3311001523/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	43 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006636AM24
RA File Number	31AX04000207 AM24
Licence No and Date	3111002769/06/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. III. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). IV. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. V. Basis/Justification for the quantities of wires and wastage claimed thereon (Import items at SI.No.4 to 8, 12 to 16 and 19 & 20) The case stands deferred.	

Case No.	44 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and Date	0411006436/20/11/2023
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	45 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ISCON TECHNOFAB LLP
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006981AM24
RA File Number	31AX04000201 AM24
Licence No and Date	3111002828/22/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 17.08.2025, as under: I. Import item 1: 14.5 MT after recovery of sale of scrap. II. Import item 2: 9.6 MT after recovery of sale of scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	46 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00007087AM24
RA File Number	52AX04000193 AM24
Licence No and Date	5211006544/29/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/82/2024-TSW dated 07.08.2025, as under: I. Words; "1250 mm X 2500 mm X 1 mm THK" may be suffixed with the description of export item. II. Quantity of export item may also be specified as 2340 nos. in addition to its weight. III. Import item at SI No.1 shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be allowed as 49.29 MT as 3 Kgs. /Kg content in the export item after taking 20% recovery from the scrap.	

RA concerned may take suitable consequential action accordingly.

Case No.	47 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00007176AM24
RA File Number	03AX04003885 AM24
Licence No and Date	0311029087/04/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 01.08.2025, as under:

- I. Net weight of export items at **SI.No.1 & 2** may be specified as **3190.67 MT, & 1601 MT** respectively.
- II. Description of import item at **SI.No.1** may be amended as "Aluminium Ingot" and its quantity may be allowed as **1.02 Kgs/Kg** content in the export item at **SI.No.1** as claimed by the firm.
- III. Quantity of import item at **SI.No.2** (i.e. High Carbon Steel Wire/Rod) may be allowed as **1.02 Kgs/Kg** content in the export item at **SI.No.1**.
- IV. Quantity of import item at **SI.No.3** (i.e. Zinc) may be allowed as **4% weight** of the steel in the export item at **SI.No.1**.
- V. Quantity of import item at **SI.No.4** (i.e. Aluminium Ingot) may be allowed as **1.02 Kgs/Kg** content in the export item at **SI.No.2** as claimed by the firm.
- VI. Quantity of import item at **SI.No.5** (i.e. ACCC Composite Core) may be allowed as **1.01 Kgs/Kg** content in the export item at **SI No.2**.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025

HQ File Number	HQRNORM APPLY 00007628AM24
RA File Number	03AX04004351 AM24
Licence No and Date	0311029757/29/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 23.07.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	49 / NC/2/MEET/Aug/202526/9													
Case Status	Case Approved													
Party Name	HINDALCO INDUSTRIES LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025													
HQ File Number	HQRNORM REVIW00006448AM25													
RA File Number	02AX04000553 AM24													
Licence No and Date	0211005647/29/12/2023													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 13.08.2025, as under:														
<table><tr><th>SL NO</th><th>EXPORT ITEMS</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>Continuous cast copper rod / Copper Wire Rod (COPPER CONTENT: 99.999%)</td><td>1174.00 MTS</td><td>Copper Cathode (Approx 99.99% to 99.999% of copper Content)</td><td>WASTAGE @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.</td></tr></table>					SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED	1	Continuous cast copper rod / Copper Wire Rod (COPPER CONTENT: 99.999%)	1174.00 MTS	Copper Cathode (Approx 99.99% to 99.999% of copper Content)	WASTAGE @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED										
1	Continuous cast copper rod / Copper Wire Rod (COPPER CONTENT: 99.999%)	1174.00 MTS	Copper Cathode (Approx 99.99% to 99.999% of copper Content)	WASTAGE @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.										
RA concerned may take suitable consequential action accordingly.														

Case No.	50 / NC/2/MEET/Aug/202526/9
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Case Status	Case Approved										
Party Name	HINDALCO INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025										
HQ File Number	HQRNORM REVIW00006449AM25										
RA File Number	02AX04000562 AM24										
Licence No and Date	0211005649/29/12/2023										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 13.08.2025, as under:											
<table><tr><th>SL NO</th><th>EXPORT ITEMS</th><th>QUANTITY</th><th>IMPORT ITEM</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>Continuous cast copper rod / Copper Wire Rod (COPPER CONTENT: 99.999%)</td><td>1174.00 MTS</td><td>Copper Cathode (Approx 99.99% to 99.999% of copper Content)</td><td>WASTAGE @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.</td></tr></table>		SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED	1	Continuous cast copper rod / Copper Wire Rod (COPPER CONTENT: 99.999%)	1174.00 MTS	Copper Cathode (Approx 99.99% to 99.999% of copper Content)	WASTAGE @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
SL NO	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED							
1	Continuous cast copper rod / Copper Wire Rod (COPPER CONTENT: 99.999%)	1174.00 MTS	Copper Cathode (Approx 99.99% to 99.999% of copper Content)	WASTAGE @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.							
RA concerned may take suitable consequential action accordingly.											

Case No.	51 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CAPITAL DYEING AND KNITTING MILL
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00008656AM24
RA File Number	05AX04003677 AM24
Licence No and Date	0511024059/20/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	52 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred

Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00009060AM24
RA File Number	03AX04005684 AM24
Licence No and Date	0311032053/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	53 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00009147AM24
RA File Number	05AX04003278 AM24
Licence No and Date	0511024532/15/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	54 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00001426AM26
RA File Number	02AX04000760 AM24
Licence No and Date	0211006215/21/03/2024
Norms Committee Decision:	
1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/38/2023-TSW dated 15.07.2025, as under:	

I. Quantity of import item (**Carbon steel Seamless Mother pipe Hot Finished**) at **SI.No.1** maybe allowed as **1.10 kg/kg**. Content in export item.

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	HONYLITE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002344AM26
RA File Number	05AX04004096 AM24
Licence No and Date	0511024752/01/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	56 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000085AM25
RA File Number	04AX04001176 AM24
Licence No and Date	0411007216/04/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 14.08.2025, as under:	

	CONTENT 95%) (AVERAGE SILICON CONTENT 5%)		CONTENT 98%)	IN THE EXPORT PRODUCT.
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.

NOTE:

- I. The imported aluminum wire rods shall be in the form of irregular, shredded fragments or splinters.
- II. The diameter of individual fragments shall not exceed 6 mm.
- III. The imported wire rod scrap will be used for melting with actual user condition.
- IV. The material shall not be in the form of continuous, solid rods but as fragmented, shriveled pieces suitable for recycling or further manufacturing processes for export product.
- V. The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium assorted wire rods scrap for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	57 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000358AM25
RA File Number	56AX04000020 AM25
Licence No and Date	5611002897/22/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The firm has not submitted the redemption certificate issued by RA. Please submit the letter on the BO portal for the case to be closed.	

The case stands deferred.

Case No.	58 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000538AM25
RA File Number	56AX04000031 AM25
Licence No and Date	5611002924/03/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The firm has not submitted the redemption certificate issued by RA. Please submit the letter on the BO portal for the case to be closed. The case stands deferred.	

Case No.	59 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000632AM25
RA File Number	05AX04000381 AM25
Licence No and Date	0511025403/09/05/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	60 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred

Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000660AM25
RA File Number	02AX04000756 AM24
Licence No and Date	0211006538/10/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	61 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00001239AM26
RA File Number	07AX04000314 AM25
Licence No and Date	0711011471/05/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	62 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001203AM25
RA File Number	05AX04000539 AM25
Licence No and Date	0511025986/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	63 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001209AM25
RA File Number	03AX04001006 AM25
Licence No and Date	0311034473/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	64 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001950AM25
RA File Number	04AX04000305 AM25
Licence No and Date	0411007798/16/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Please provide SNo of components and consumables in summary sheet separately.	
The case stands deferred.	

Case No.	65 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001951AM25
RA File Number	04AX04000306 AM25
Licence No and Date	0411007802/16/07/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Please provide SNo of components and consumables in summary sheet separately.

The case stands deferred.

Case No.	66 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002302AM25
RA File Number	03AX04002188 AM25
Licence No and Date	0311036077/05/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	67 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002671AM25
RA File Number	03AX04002543 AM25
Licence No and Date	0311036603/23/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	68 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002930AM25
RA File Number	04AX04000518 AM25
Licence No and Date	0411008196/09/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Please provide SNo of components and consumables in summary sheet separately. The case stands deferred.	

Case No.	69 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00005462AM25
RA File Number	08AX04001025 AM25
Licence No and Date	0811012757/27/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The firm has not submitted the redemption certificate issued by RA. Please submit the letter on the BO portal for the case to be closed. The case stands deferred.	

Case No.	70 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	FIBREZONE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00003455AM25
RA File Number	08AX04001026 AM25

Licence No and Date	0811012804/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	71 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00003645AM25
RA File Number	34AX04000512 AM25
Licence No and Date	3411005536/15/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	72 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00003686AM25
RA File Number	34AX04000573 AM25
Licence No and Date	3411005547/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	73 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025

HQ File Number	HQRNORM APPLY 00003830AM25
RA File Number	04AX04000677 AM25
Licence No and Date	0411008455/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	74 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00003831AM25
RA File Number	03AX04003662 AM25
Licence No and Date	0311038214/23/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a Mill Test Certificate of the composition of the export products. II. Wastage of the imported items at each stage of operation. Justify the wastage claimed. III. Submit a detailed description of the process followed for the manufacturing of export items. IV. Submit a material balancing chart, which could justify the quantity of imported raw material concerning the amount of export and their composition. V. Submit a copy of the bills of entry of the imported raw materials. The case stands deferred.	

Case No.	75 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00003844AM25
RA File Number	04AX04000671 AM25
Licence No and Date	0411008458/24/10/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 14.08.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINUM ALLOY INGOTS (AVERAGE AI CONTENT 95%) (AVERAGE SILICON CONTENT 5%)	1000000.00 KGS	ALUMINIUM ASSORTED WIRE RODS. (AVG CONTENT 98%)	WASTAGE @1.5% ON THE NET CONTENT OF ALUMINIUM IN THE EXPORT PRODUCT.
			SILICON METAL	WASTAGE @2% ON THE NET CONTENT OF SILICON IN THE EXPORT PRODUCT.

NOTE:

- I. The imported aluminum wire rods shall be in the form of irregular, shredded fragments or splinters.
- II. The diameter of individual fragments shall not exceed 6 mm.
- III. The imported wire rod scrap will be used for melting with actual user condition.
- IV. The material shall not be in the form of continuous, solid rods but as fragmented, shriveled pieces suitable for recycling or further manufacturing processes for export product.
- V. The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of aluminium in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of aluminium assorted wire rods scrap for manufacturing of aluminium alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	76 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025

HQ File Number	HQRNORM APPLY 00004050AM25
RA File Number	04AX04000753 AM25
Licence No and Date	0411008533/08/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the minutes of the meeting dated 03.10.2023 & comments of consultant (SKB) dated 18.08.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM IMPORT	OF WASTAGE TO BE ALLOWED
1	REFINED COPPER BILLETS WITH A MINIMUM PURITY OF 99.99%	861872.29 KGS	COPPER SCRAP AS PER ISRI CODE, DRUID (AVG COPPER CONTENT 40% TO 60%)	WASTAGE @3% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
2	COPPER SCRAP COVERED BY ISRI CODE WORDS BARELY, BERRY, BRICH, CLOVE, COBRA, AND COCOA WITH A MINIMUM PURITY OF 99.99%	285197.83 KGS	COPPER SCRAP AS PER ISRI CODE, DRUID (AVG COPPER CONTENT 60% TO 80%)	WASTAGE @0.7% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

Note: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier of the copper content in the item of import and consent to operate for manufacturing of refined copper billets and copper scrap in the form chips from copper scrap as per ISRI code druid from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	77 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004058AM25
RA File Number	13AX04000251 AM25
Licence No and Date	1311003462/11/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. As per summary of the application, the imported items are brass scrap and copper scrap. The quantity to be imported is 910 MT and 260 MT, including 6% wastage against export of 1300 MT bronze ingots. How is it possible to produce within the imported quantity? II. As per appendix 4e, only indicated imported inputs. However, indigenous inputs are nil. Please submit an excel sheet which could indicate material balancing to export 1300 MT quantity of bronze ingots. Accordingly, submit the revised appendix 4e. III. Process flow chart for manufacturing bronze ingots and wastage at each stage of operation. The case stands deferred.	

Case No.	78 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004071AM25
RA File Number	07AX04001204 AM25
Licence No and Date	0711012754/11/11/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	79 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	UNITECH ELECTRICAL INDUSTRIES

Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004079AM25
RA File Number	10AX04000202 AM25
Licence No and Date	1011002763/12/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 13.08.2025, as under: Note: The written recommendation as given by (MHI) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	80 / NC/2/MEET/Aug/202526/9			
Case Status	Case Approved			
Party Name	JAYACHANDRAN ALLOYS PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025			
HQ File Number	HQRNORM APPLY 00004091AM25			
RA File Number	32AX04000525 AM25			
Licence No and Date	3211007852/12/11/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the comments of consultant (SKB) dated 18.08.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	UNREFINED LEAD ALLOY (LEAD CALCIUM ALLOY) (MINIMUM LEAD CONTENT 98%)	2750.00 KGS	LEAD SCRAP AS PER ISRI CODE RAINS	WASTAGE @ 2% ON THE NET LEAD CONTENT IN THE EXPORT PRODUCT.

2	LEAD ALLOY IN THE FORM OF INGOTS (LEAD ANTIMONY ALLOY) (MINIMUM LEAD CONTENT 98%)	1250.00 KGS	LEAD SCRAP AS PER ISRI CODE RAINS	WASTAGE @ 2% ON THE NET LEAD CONTENT IN THE EXPORT PRODUCT.
3	LEAD INGOTS 99.97% PURITY MINIMUM	1000.00 KGS	LEAD SCRAP AS PER ISRI CODE RAINS	WASTAGE @ 2% ON THE NET LEAD CONTENT IN THE EXPORT PRODUCT.

Note: The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF &CC/CPCB/SPCB for processing of lead scrap for manufacturing of lead alloy ingots and lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	81 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004139AM25
RA File Number	05AX04002441 AM25
Licence No and Date	0511028922/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	82 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025

HQ File Number	HQRNORM APPLY 00004144AM25
RA File Number	03AX04003630 AM25
Licence No and Date	0311038699/14/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a Mill Test Certificate of the composition of the export products. II. Wastage of the imported items at each stage of operation. Justify the wastage claimed. III. Submit a detailed description of the process followed for the manufacturing of export items. IV. Submit a material balancing chart, which could justify the quantity of imported raw material concerning the amount of export and their composition. V. Submit a copy of the bills of entry of the imported raw materials. The case stands deferred.	

Case No.	83 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004150AM25
RA File Number	02AX04000513 AM25
Licence No and Date	0211007606/14/11/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	84 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004183AM25

RA File Number	03AX04004107 AM25
Licence No and Date	0311038781/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	85 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004299AM25
RA File Number	07AX04001317 AM25
Licence No and Date	0711012867/22/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/19/2020-TSW dated 28.07.2025, as under: I. Quantity of export items at SI.No.1 and 2 may also be specified as 3500 Nos. and 2500 Nos. respectively in addition to their weights. II. Quantity of import item at SI.No.1 may be allowed as 22,125 Kgs as 1.361 Kgs/Kg content in the export item at SI.No.1 after taking 50% recovery from the scrap. III. Quantity of import item at SI.No.2 may be allowed as 20,850 Kgs as 1.248 Kgs/Kg content in the export item at SI.No.2 after taking 50 % recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	86 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	M&M FASTENERS INDIA
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004320AM25
RA File Number	07AX04001318 AM25
Licence No and Date	0711012876/23/11/2024

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	87 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004322AM25
RA File Number	03AX04004238 AM25
Licence No and Date	0311038983/24/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 11.08.2025, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	88 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AEQUS COOKWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004355AM25
RA File Number	07AX04001360 AM25
Licence No and Date	0711012892/26/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	89 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004379AM25
RA File Number	05AX04002699 AM25
Licence No and Date	0511029259/27/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	90 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004409AM25
RA File Number	02AX04000551 AM25
Licence No and Date	0211007679/28/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	91 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004419AM25
RA File Number	07AX04001294 AM25
Licence No and Date	0711012922/29/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	92 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004488AM25
RA File Number	08AX04001403 AM25
Licence No and Date	0811013367/02/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	93 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004597AM25
RA File Number	03AX04004079 AM25
Licence No and Date	0311039409/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	94 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004606AM25
RA File Number	02AX04000568 AM25

Licence No and Date	0211007741/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	95 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004706AM25
RA File Number	08AX04001532 AM25
Licence No and Date	0811013474/12/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	96 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	OSWAL CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004708AM25
RA File Number	13AX04000283 AM25
Licence No and Date	1311003536/12/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 18.08.2025, as under: I. Net weight of export items at SI.No.1 to 3 may be specified as 16.399 MT, 12.895 MT & 7.022 MT respectively. II. Quantity of import item at SI.No. 1 (i.e. Aluminium Wire Rod) may be allowed as 1.01 Kgs. /Kg. content in the export item at SI.No.1. III. Quantity of import item at SI.No.2 (i.e. XLPE Compound) may be allowed as 1.05 Kgs. /Kg. content in the export item at SI.No.1.	

- IV. Quantity of import item at **SI.No. 3** (i.e. Aluminium Wire Rod) may be allowed as **1.01 Kgs./Kg.** content in the export item at **SI.No.2.**
- V. Quantity of import item at **SI.No.4** (i.e. XLPE Compound) may be allowed as **1.05 Kgs. /Kg.** content in the export item at **SI.No.2.**
- VI. Quantity of import item at **SI.No. 5** (i.e. Aluminium Wire Rod) may be allowed as **1.01 Kgs. /Kg.** content in the export item at **SI.No.3.**
- VII. Quantity of import item at **SI.No.6** (i.e. XLPE Compound) may be allowed as **1.05 Kgs. /Kg.** content in the export item at **SI.No.3.**

RA concerned may take suitable consequential action accordingly.

Case No.	97 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00004724AM25
RA File Number	52AX04000286 AM25
Licence No and Date	5211011043/12/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/82/2024-TSW dated 07.08.2025, as under: I. Words; "1250 mm X 2500 mm X 1 mm THK" may be suffixed with the description of export item. II. Quantity of export item may also be specified as 2443 Nos. in addition to its weight. III. Import item at SI.No.1 shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be allowed as 51.45 MT as 3 Kgs/Kg content in the export item after taking 20% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	98 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved

Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005554AM25
RA File Number	34AX04000879 AM25
Licence No and Date	3411005921/09/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/96/2019-TSW dated 13.08.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	99 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SHRI NAVKAR METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005607AM25
RA File Number	08AX04001696 AM25
Licence No and Date	0811013790/11/01/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	100 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005648AM25
RA File Number	05AX04003484 AM25

Licence No and Date	0511030292/14/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	101 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	APTIV CONNECTION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005738AM25
RA File Number	10AX04000267 AM25
Licence No and Date	1011002887/20/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 13.08.2025, as under:	
I. Import items at SI. Nos. 4 and 9 may be allowed as components on net to net basis under GN-4. II. Import items at SI. Nos. 1, 2, 3, 5, 6, 7 and 8 may be allowed 2% wastage on net content basis.	
RA concerned may take suitable consequential action accordingly.	

Case No.	102 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005764AM25
RA File Number	02AX04000653 AM25
Licence No and Date	0211007977/21/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	103 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005809AM25
RA File Number	34AX04000935 AM25
Licence No and Date	3411005994/23/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	104 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ENVOLTA METAL INDIA LLP
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005843AM25
RA File Number	13AX04000331 AM25
Licence No and Date	1311003644/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	105 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005856AM25
RA File Number	04AX04001011 AM25
Licence No and Date	0411008961/24/01/2025
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	106 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SRI TOOLS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005942AM25
RA File Number	30AX04000631 AM25
Licence No and Date	3011006442/30/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	107 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VIJAY PETROCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00005967AM25
RA File Number	13AX04000352 AM25
Licence No and Date	1311003657/31/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	108 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TUBOTECH STAINLESS INC
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006002AM25
RA File Number	08AX04001841 AM25

Licence No and Date	0811014012/04/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	109 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006238AM25
RA File Number	02AX04000697 AM25
Licence No and Date	0211008154/14/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	110 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AEIGIS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM REVIW00002500AM26
RA File Number	08AX04001932 AM25
Licence No and Date	0811014173/18/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	111 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025

HQ File Number	HQRNORM APPLY 00006344AM25
RA File Number	07AX04001903 AM25
Licence No and Date	0711013726/21/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/19/2020-TSW dated 01.08.2025, as under: I. Quantity of export item at SNo.1 may also be specified as 34000 Nos. in addition to its weight. II. Quantity of import item at SI.No.1 may be allowed as 309,400 Kgs as 1.151 Kgs/Kg content in the export item after taking 50 % recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006370AM25
RA File Number	05AX04003826 AM25
Licence No and Date	0511031043/24/02/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	113 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006553AM25
RA File Number	04AX04001160 AM25
Licence No and Date	0411009199/04/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.05.2023 and 13.08.2025 and a reminder has been sent on 10.06.2023 for furnishing information/documents. The firm asked for an extension of 45 days to submit the reply as per the letter dated 16.06.2026. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice.

The case stands deferred.

Case No.	114 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006626AM25
RA File Number	04AX04001173 AM25
Licence No and Date	0411009238/10/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/136/2019-TSW dated 18.08.2025, as under:

- I. Net weight of export items at **S No.1, 2 and 3** may be specified as **108.8 MT, 119.205 MT and 0.121 MT respectively.**
- II. Quantity of Import items at **SI.No.1, 6 & 9** (8 mm Continuous Cast Copper Wire Rod) may be allowed as **1.01 Kgs/Kg** content in the export items at **SI.No. 1 to 3 respectively.**
- III. Quantity of Import items at **SI.No.4, 7 & 10** (XLPO Insulating Compound) may be allowed as **1.02 Kgs/Kg** content in the export items at **SI. No.1 to 3** respectively as claimed by the firm.
- IV. Quantity of Import items at **SI.No.5, 8 & 11** (XLPO Sheathing Compound) may be allowed as **1.02 Kgs/Kg** content in the export items at **SI. No.1 to 3** respectively as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	115 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SUCHI SEMICON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006629AM25
RA File Number	52AX04000407 AM25
Licence No and Date	5211012352/10/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	116 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ELEMENTAL CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006665AM25
RA File Number	02AX04000779 AM25
Licence No and Date	0211008327/12/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	117 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006684AM25
RA File Number	02AX04000798 AM25
Licence No and Date	0211008339/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	118 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006686AM25
RA File Number	34AX04001075 AM25
Licence No and Date	3411006202/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	119 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MEGA LINK CHAINS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006691AM25
RA File Number	03AX04006290 AM25
Licence No and Date	0311042144/15/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	120 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006710AM25
RA File Number	07AX04002071 AM25
Licence No and Date	0711013915/17/03/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 15.08.2025, as under:

ITEM OF EXPORT

BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))
TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,73,884 KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 2-20, 24-35, 45, 46, 52, 63-74, 79, 98-109,111-116,121-135,138,139 ARE COMPONENTS ANDMAY BE ALLOWED AS PER GN 4

2. IMPORT ITEMS 94-97,117-120 ARE CONSUMABLES MAY BE ALLOWED WITHIN OVER ALL VALUE OF 5 % OF FOB (ALL TOGETHER)

3. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	121 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006711AM25
RA File Number	07AX04002072 AM25
Licence No and Date	0711013916/17/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 15.08.2025, as under:

ITEM OF EXPORT

BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))
TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,73,884 KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 2-20, 24-35, 45, 46, 52, 63-74, 79, 98-109,111-116,121-135,138,139 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4

2. IMPORT ITEMS 94-97,117-120 ARE CONSUMABLES MAY BE ALLOWED WITHIN OVER ALL VALUE OF 5 % OF FOB (ALL TOGETHER)

3. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	122 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006733AM25
RA File Number	03AX04006407 AM25
Licence No and Date	0311042256/18/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 13.08.2025, as under:

- I. Import item, Cables at **SI.No. 34, 56, 57, 70, 86, 140-146, 193 and 194** may be allowed with **1% wastage on net content basis.**
- II. Remaining items may be allowed as components on net to net basis under GN-4 with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	123 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00006768AM25
RA File Number	52AX04000415 AM25

Licence No and Date	5211012526/20/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A & copy of AA are required. The case stands deferred.	

Case No.	124 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000163AM26
RA File Number	03AX04000086 AM26
Licence No and Date	0311042952/09/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	125 / NC/2/MEET/Aug/202526/9
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Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000343AM26
RA File Number	02AX04000028 AM26
Licence No and Date	0211008555/21/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The firm has not submitted the redemption certificate issued by RA. Please submit the letter on the BO portal for the case to be closed. The case stands deferred.	

Case No.	126 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000346AM26
RA File Number	08AX04000083 AM26
Licence No and Date	0811014741/21/04/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	127 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000348AM26

RA File Number	03AX04000259 AM26
Licence No and Date	0311043174/21/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	128 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000365AM26
RA File Number	07AX04000093 AM26
Licence No and Date	0711014232/21/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	129 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000402AM26
RA File Number	52AX04000006 AM26
Licence No and Date	5211013027/23/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/82/2024-TSW dated 18.08.2025, as under: I. Words "1250 mm X 2500 mm X 1 mm THK" may be suffixed with the description of export item. II. Quantity of export item may also be specified as 3663 Nos. in addition to its weight. III. Import item at SI.No.1 shall be of relevant grade and thickness as contained / utilized in the export item and its quantity may be allowed as 77.16 MT as 3 Kgs/Kg content in the export item after	

taking 20% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	COPTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000422AM26
RA File Number	03AX04000312 AM26
Licence No and Date	0311043261/24/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.08.2025, as under:

Sl No	Export Item	Quantity	Item Import quantity applied of &	Quantity
1	COPPER EXTRUDED SOLID SECTION/ COPPER ROD/ COPPER PROFILE	49020.00 KGS	Copper Billets QTY: 50000.00 KGS	1.01 KGS/KGS ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT

Note: The copper content in the imported billets should be matched with the copper content in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	131 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	AMAN METAL FINISHERS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000443AM26
RA File Number	05AX04004370 AM25
Licence No and Date	0511032121/24/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	132 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000452AM26
RA File Number	03AX04000343 AM26
Licence No and Date	0311043290/25/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	133 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000467AM26
RA File Number	05AX04000232 AM26
Licence No and Date	0511032149/25/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	134 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000472AM26
RA File Number	03AX04000325 AM26
Licence No and Date	0311043301/25/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	135 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	D.BHATIA & COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000474AM26
RA File Number	05AX04000105 AM26
Licence No and Date	0511032157/25/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit coloured photograph of the export item. II. Process flow chart of the export item in detail and wastage at each stage of operation. III. What is the weight of the coil, thickness, and width? IV. How many circles are cut in one meter length of the imported width coil? V. Will the exported product be in the form of strips or circles? If exporting both products, submit the width of the strip. How many strips of coils are produced in one imported coil? VI. Submit the quantity of each export product separately. The case stands deferred.	

Case No.	136 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000495AM26
RA File Number	06AX04000039 AM26
Licence No and Date	0611003565/28/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	137 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CG POWER AND INDUSTRIAL SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000508AM26
RA File Number	03AX04000301 AM26
Licence No and Date	0311043365/29/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	138 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000538AM26
RA File Number	04AX04000043 AM26
Licence No and Date	0411009537/30/04/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Nett export weight
- II. Total gross weight of inputs used
- III. Total weight of wastage
- IV. Total net weight of import product
- V. List of components and consumable separately.
- VI. Summery sheet indicating weight of export product and s. No (as per license) Of components and consumables separately.

The case stands deferred.

Case No.	139 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000565AM26
RA File Number	03AX04000377 AM26
Licence No and Date	0311043479/01/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	140 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000601AM26
RA File Number	02AX04000068 AM26
Licence No and Date	0211008628/02/05/2025
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	141 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000691AM26
RA File Number	07AX04000200 AM26
Licence No and Date	0711014387/08/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Please provide SNo of components and consumables in summary sheet separately. The case stands deferred.	

Case No.	142 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000711AM26
RA File Number	07AX04000201 AM26
Licence No and Date	0711014401/09/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Please provide SNo of components and consumables in summary sheet separately.	

II. Material balance sheet to arrive at the weight of export product.

The case stands deferred.

Case No.	143 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00000777AM26
RA File Number	02AX04000117 AM26
Licence No and Date	0211008687/13/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.08.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	Low Carbon Ferro Chrome (LCFECR) with Chromium content 62% (+/- 5%) (containing 125.02 MT Chromium obtained from 500.09 MT (Gross) Ferro Silico Chromium and 138.54 MT Chromium obtained from 503.78 MT (Gross) Chromium Ore) Approx.	425.10 MTS	Ferro Silico Chromium with Chromium content 30% (+/- 5%) 500.09 MTS	491.75 MTS INCLUSIVE OF 18% WASTAGE OF FERRO SILICO CHROMIUM TO GET 125.02 MT CHROMIUM.

RA concerned may take suitable consequential action accordingly.

Case No.	144 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001006AM26
RA File Number	03AX04000875 AM26
Licence No and Date	0311044114/22/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of Export and import items and the form thereof i.e. sheet, ingots etc. Specific items) of imports as the existing description of import items is generic. Thickness of import and export items, if applicable. II. Manufacturing process involved. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	145 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001036AM26
RA File Number	03AX04000826 AM26
Licence No and Date	0311044110/23/05/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of Export and import items and the form thereof i.e. sheet, ingots etc.
Specific items) of imports as the existing description of import items is generic.
Thickness of import and export items, if applicable.
- II. Manufacturing process involved.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	146 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001065AM26
RA File Number	04AX04000143 AM26
Licence No and Date	0411009667/26/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Please provide SNo of components and consumables in summary sheet separately.
- II. Material balance sheet to arrive at the weight of export product.
- III. Material balance statement indicating
- IV. Nett export weight
- V. Total gross weight of inputs used

- VI. Total weight of wastage
 VII. Total net weight of import product
 VIII. List of components and consumable separately
 IX. Summery sheet indicating weight of export product and s. No (as per lic.) Of components and consumables separately

The case stands deferred.

Case No.	147 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LSKB ALUMINIUM FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001181AM26
RA File Number	05AX04000789 AM26
Licence No and Date	0511033033/30/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	148 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	H D WIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001202AM26
RA File Number	56AX04000112 AM26
Licence No and Date	5611003925/30/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	149 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SHREE RAMDOOT ROLLERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001208AM26
RA File Number	02AX04000169 AM26
Licence No and Date	0211008818/30/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	150 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001218AM26
RA File Number	03AX04001011 AM26
Licence No and Date	0311044412/02/06/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 28.07.2025, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	151 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	LALBABA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001223AM26
RA File Number	02AX04000172 AM26
Licence No and Date	0211008822/02/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/60/2025-TSW dated 16.07.2025, as under:

I. Quantity of import item at **SNo.1** (“Carbon steel seamless mother pipe hot finished”) may be allowed as **1.10 Kg. / Kg.** content in the export item as per **SION C-831**.

Note: The undersigned is directed to say that the description of the export item may be modified as “Carbon steel seamless tubes (Cold finished)”.

RA concerned may take suitable consequential action accordingly.

Case No.	152 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred

Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001230AM26
RA File Number	05AX04000777 AM26
Licence No and Date	0511033029/02/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	153 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	SHAKUNT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001234AM26
RA File Number	30AX04000141 AM26
Licence No and Date	3011007084/02/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	154 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001235AM26
RA File Number	04AX04000134 AM26
Licence No and Date	0411009712/03/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	155 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001240AM26
RA File Number	05AX04000669 AM26
Licence No and Date	0511033080/03/06/2025
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	156 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001249AM26
RA File Number	05AX04000826 AM26
Licence No and Date	0511033083/03/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	157 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LANKA SWISSTEK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001264AM26
RA File Number	07AX04000374 AM26
Licence No and Date	0711014625/03/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	158 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	GURU AMARDASS INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001274AM26
RA File Number	05AX04000840 AM26

Licence No and Date	0511033110/04/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	159 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001289AM26
RA File Number	03AX04001088 AM26
Licence No and Date	0311044488/04/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	160 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001331AM26
RA File Number	03AX04001166 AM26
Licence No and Date	0311044541/06/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/67/2025-TSW dated 21.07.2025, as under: I. Import item at SNo.1 shall be of relevant thickness and grade as contained/utilized in the export item and its quantity may be allowed as 1.10 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	161 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001332AM26
RA File Number	03AX04001167 AM26
Licence No and Date	0311044542/06/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/67/2025-TSW dated 207.2025, as under: I. Import item at SNo.1 shall be of relevant thickness and grade as contained/utilized in the export item and its quantity may be allowed as 1.10 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	162 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001355AM26
RA File Number	03AX04001172 AM26
Licence No and Date	0311044572/06/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/67/2025-TSW dated 21.07.2025, as under: I. Import item at SNo.1 shall be of relevant thickness and grade as contained/utilized in the export item and its quantity may be allowed as 1.10 Kgs/Kg content in the export item.	

RA concerned may take suitable consequential action accordingly.

Case No.	163 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001394AM26
RA File Number	05AX04000900 AM26
Licence No and Date	0511033205/10/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/67/2025-TSW dated 21.07.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	164 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001395AM26
RA File Number	05AX04000906 AM26
Licence No and Date	0511033206/10/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/95/2019-TSW dated 21.07.2025, as under:	

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	165 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001413AM26
RA File Number	31AX04000097 AM26
Licence No and Date	3111004958/10/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 14.08.2025, as under:

Item of export: aluminium wire with purity of 99.90%

Qty applied: 30.00 MTS

Item of import: aluminium wire rod purity 99.90% diameter 9.50mm grade 1190.

Qty applied: 30.03 MTS

Wastage to be allowed: 0.1% on the net weight of aluminium wires in the export product.

Note: The diameter of the aluminium wire of the export product should be below 9.50 mm.

RA concerned may take suitable consequential action accordingly.

Case No.	166 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001422AM26
RA File Number	02AX04000197 AM26
Licence No and Date	0211008880/10/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	167 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MAXIMUM S.S PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001450AM26
RA File Number	05AX04000946 AM26
Licence No and Date	0511033269/11/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	168 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001451AM26
RA File Number	03AX04001138 AM26
Licence No and Date	0311044679/11/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	169 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	COPTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001454AM26
RA File Number	03AX04001218 AM26
Licence No and Date	0311044711/11/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.08.2025, as under:

Sl No	Export Item	Quantity	Item Import quantity applied	of & Quantity
1	COPPER FLATS, SHEETS, STRIPS	49020.00 KGS	Copper Billets QTY: 49995.498 KGS	1.01 KGS/KGS ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT

Note: The copper content in the imported billets should be matched with the copper content in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	170 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001464AM26
RA File Number	02AX04000185 AM26
Licence No and Date	0211008892/12/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Specifications of each export item with size of Aluminum conductor, and details of insulation/sheathing materials, armoring details and voltage rating. II. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. III. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) IV. Material balancing viz. net content of each imported and indigenous input, export product wise. V. Wastage claimed on each import item, if any. The case stands deferred.	

Case No.	171 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001491AM26
RA File Number	03AX04001267 AM26
Licence No and Date	0311044763/13/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 28.07.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	172 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001494AM26
RA File Number	24AX04000074 AM26
Licence No and Date	2411004633/13/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	173 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001513AM26
RA File Number	03AX04001299 AM26
Licence No and Date	0311044855/16/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2019-TSW dated 01.08.2025, as under: I. Net weight of export items at SI.No.1 may be specified as 3153.6 MT. II. Quantity of import item at SI.No.1 (i.e. Aluminium Ingot) may be allowed as 1.02 Kgs/Kg content in the export item taking clue from SION C-1394. III. Quantity of import items at SI.No. 2 (i.e. Magnesium) may be allowed as 1.10 Kgs/Kg content in the in the export item, taking clue from SION C-1394. IV. Quantity of import items at SI.No. 3 (i.e. Silicon) may be allowed as 1.075 Kgs/Kg content in the export item, taking clue from SION C-1394.	

RA concerned may take suitable consequential action accordingly.

Case No.	174 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001625AM26
RA File Number	04AX04000273 AM26
Licence No and Date	0411009841/23/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance statement indicating II. Nett export weight III. Total gross weight of inputs used IV. Total weight of wastage V. Total net weight of import product VI. List of components and consumable separately VII. Summery sheet indicating weight of export product and s. No (as per lic.) Of components and consumables separately. The case stands deferred.	

Case No.	175 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001682AM26
RA File Number	04AX04000276 AM26
Licence No and Date	0411009849/25/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Material balance statement indicating
- II. Nett export weight
- III. Total gross weight of inputs used
- IV. Total weight of wastage
- V. Total net weight of import product
- VI. List of components and consumable separately
- VII. Summery sheet indicating weight of export product and s. No (as per lic.) Of components and consumables separately.

The case stands deferred.

Case No.	176 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001683AM26
RA File Number	04AX04000284 AM26
Licence No and Date	0411009850/25/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Material balance statement indicating
- II. Nett export weight
- III. Total gross weight of inputs used
- IV. Total weight of wastage
- V. Total net weight of import product
- VI. List of components and consumable separately
- VII. Summery sheet indicating weight of export product and s. No (as per lic.) Of components and consumables separately.

The case stands deferred.

Case No.	177 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001789AM26
RA File Number	04AX04000287 AM26
Licence No and Date	0411009875/30/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	178 / NC/2/MEET/Aug/202526/9													
Case Status	Case Approved													
Party Name	JAMMU PIGMENTS LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025													
HQ File Number	HQRNORM APPLY 00001810AM26													
RA File Number	13AX04000097 AM26													
Licence No and Date	1311004024/01/07/2025													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 13.08.2025, as under:														
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT & QTY ALLOWED</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>UNWROUGHT TIN, TIN CONTENT 99%</td><td>25 MTS</td><td>LEAD CONCENTRATE (TIN CONTENT 5% & PB 40%)</td><td>1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.</td></tr></table>					SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QTY ALLOWED	WASTAGE TO BE ALLOWED	1	UNWROUGHT TIN, TIN CONTENT 99%	25 MTS	LEAD CONCENTRATE (TIN CONTENT 5% & PB 40%)	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QTY ALLOWED	WASTAGE TO BE ALLOWED										
1	UNWROUGHT TIN, TIN CONTENT 99%	25 MTS	LEAD CONCENTRATE (TIN CONTENT 5% & PB 40%)	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.										

2	LEAD INGOTS, LEAD CONTENT 99.97%	200 MTS	QTY: 530.00 MT	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
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Note:

I. The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF & CC/CPCB/SPCB for processing of lead concentrate for manufacturing of lead ingots, to the RA concerned.

II. Unwrought tin must be in the form of ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	179 / NC/2/MEET/Aug/202526/9			
Case Status	Case Approved			
Party Name	JAMMU PIGMENTS LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025			
HQ File Number	HQRNORM APPLY 00001828AM26			
RA File Number	13AX04000099 AM26			
Licence No and Date	1311004028/02/07/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 13.08.2025, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QTY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	LEAD ALLOY CONTAINING 90% LEAD AND 10%	525.00 MTS	ANTIMONY OXIDE CONTAINING 90% ANTIMONY.	61.83 MTS INCLUSIVE OF 6% WASTAGE

		ANTIMONY			ON THE NET CONTENT OF ANTIMONY IN THE EXPORT PRODUCT.
				REMELTED LEAD INGOTS CONTAINING 98% LEAD	491.80 MTS INCLUSIVE OF 2% WASTAGE ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

Note:

I. The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of antimony oxide & remelted lead ingots for manufacturing of lead alloy ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	180 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001853AM26
RA File Number	03AX04001672 AM26
Licence No and Date	0311045351/04/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 25.08.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	181 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	JAMMU PIGMENTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001859AM26
RA File Number	13AX04000107 AM26
Licence No and Date	1311004039/04/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 13.08.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QTY APPLIED	WASTAGE TO BE ALLOWED
1	UNWROUGHT TIN, TIN CONTENT 99%	25.00 MTS	LEAD CONCENTRATE (TIN CONTENT: 5% & PB: 40%) QTY: 530.00 MTS	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
2	LEAD INGOTS, LEAD CONTENT 99.97%	200.00 MTS		1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

Note:

- I. The company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead concentrate for manufacturing of unwrought tin and lead ingots, to the RA concerned.
- II. Unwrought tin must be in the form of ingots.

RA concerned may take suitable consequential action accordingly.

Case No.	182 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001863AM26
RA File Number	07AX04000560 AM26
Licence No and Date	0711014936/04/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of components and consumables separately. II. Material balance sheet to arrive at the weight of export product The case stands deferred.	

Case No.	183 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001864AM26
RA File Number	07AX04000561 AM26
Licence No and	0711014937/04/07/2025

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of components and consumables separately. II. Material balance sheet to arrive at the weight of export product The case stands deferred.	

Case No.	184 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001865AM26
RA File Number	07AX04000559 AM26
Licence No and Date	0711014938/04/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of components and consumables separately. II. Material balance sheet to arrive at the weight of export product The case stands deferred.	

Case No.	185 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025

HQ File Number	HQRNORM APPLY 00001902AM26
RA File Number	03AX04001674 AM26
Licence No and Date	0311045421/07/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculation for the quantities of import items supported by the cross sectional diagram of the export products. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	186 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	D.BHATIA & COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00001931AM26
RA File Number	05AX04001171 AM26
Licence No and Date	0511033740/08/07/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	187 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025

and Date	
HQ File Number	HQRNORM APPLY 00002051AM26
RA File Number	04AX04000361 AM26
Licence No and Date	0411009965/14/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of export product II. Working sheet to arrive at weight of export product III. List of components and consumables separately. The case stands deferred.	

Case No.	188 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002139AM26
RA File Number	05AX04001351 AM26
Licence No and Date	0511033915/17/07/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	189 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	JAYACHANDRAN ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002158AM26
RA File Number	32AX04000273 AM26
Licence No and Date	3211009431/17/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 15.07.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	UNREFINED LEAD ALLOY (LEAD CALCIUM ALLOY) (MINIMUM LEAD CONTENT 98%)	2750.00 KGS	LEAD SCRAP AS PER ISRI CODE RAINS	WASTAGE @ 2% ON THE NET LEAD CONTENT IN THE EXPORT PRODUCT.
2	LEAD ALLOY IN THE FORM OF INGOTS (LEAD ANTIMONY ALLOY) (MINIMUM LEAD CONTENT 98%)	1250.00 KGS	LEAD SCRAP AS PER ISRI CODE RAINS	WASTAGE @ 2% ON THE NET LEAD CONTENT IN THE EXPORT PRODUCT.
3	LEAD INGOTS 99.97% PURITY MINIMUM	1000.00 KGS	LEAD SCRAP AS PER ISRI CODE RAINS	WASTAGE @ 2% ON THE NET LEAD CONTENT IN THE EXPORT PRODUCT.

Note: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of lead alloy ingots and lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	190 / NC/2/MEET/Aug/202526/9
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Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002163AM26
RA File Number	03AX04001939 AM26
Licence No and Date	0311045740/18/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	191 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002171AM26
RA File Number	34AX04000265 AM26
Licence No and Date	3411006751/18/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	192 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002221AM26
RA File Number	02AX04000299 AM26
Licence No and Date	0211009153/21/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Specifications of each export item with size of Aluminum conductor, and details of insulation/sheathing materials, armoring details and voltage ratings.
- II. Details of import items, "ATO" & "DBDPE" and their use in export items
- III. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
- IV. Total Net weights of each cable including the net weights of all inputs (imported as
- V. well indigenous, except packing materials)
- VI. Material balancing viz. net content of each imported and indigenous input, export product wise. Wastage claimed on each import item, if any.

The case stands deferred.

Case No.	193 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002286AM26
RA File Number	04AX04000402 AM26
Licence No and Date	0411010043/24/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/83/2019-TSW dated 18.08.2025, as under: I. Import item at SI.No.1 shall be of relevant grade as contained/ utilized in the export item and its quantity may be allowed as 888.19 MT as 1.155 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	194 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025

and Date	
HQ File Number	HQRNORM APPLY 00002287AM26
RA File Number	04AX04000406 AM26
Licence No and Date	0411010044/24/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/83/2019-TSW dated 18.08.2025, as under: I. Import item at SI.No.1 shall be of relevant grade as contained / utilized in the export item and its quantity may be allowed as 418.11 MT as 1.155 Kgs. /Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	195 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	VIDYA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002294AM26
RA File Number	34AX04000112 AM26
Licence No and Date	3411006772/24/07/2025
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	196 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	GURU AMARDASS INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002298AM26
RA File Number	05AX04001425 AM26
Licence No and Date	0511034091/25/07/2025

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	197 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	BALAJI PIPING PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002305AM26
RA File Number	24AX04000178 AM26
Licence No and Date	2411004763/25/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Quantities of each size of couplings in Nos. also.
Weight of different sizes of couplings covered in the Advance authorization along with their blank weights and weights of raw material i.e. Seamless Pipe - Couplings stock required for each size of coupling.

The case stands deferred.

Case No.	198 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002313AM26

RA File Number	04AX04000398 AM26
Licence No and Date	0411010054/25/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Material balance statement indicating II. Nett export weight III. Total gross weight of inputs used IV. Total weight of wastage V. Total net weight of import product VI. List of components and consumable separately VII. Summery sheet indicating weight of export product and s. No (as per lic.) Of components and consumables separately The case stands deferred.	

Case No.	199 / NC/2/MEET/Aug/202526/9													
Case Status	Case Approved													
Party Name	ARDEE INDUSTRIES LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025													
HQ File Number	HQRNORM APPLY 00002314AM26													
RA File Number	04AX04000372 AM26													
Licence No and Date	0411010057/25/07/2025													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 13.08.2025, as under:														
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>PURE LEAD INGOTS, (AVG LEAD CONTENT 99.97%)</td><td>2123.278 MTS</td><td>LEAD SCRAP AS PER ISRI CODE RINK, AVG LEAD CONTENT 45%</td><td>WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT</td></tr></table>					SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	PURE LEAD INGOTS, (AVG LEAD CONTENT 99.97%)	2123.278 MTS	LEAD SCRAP AS PER ISRI CODE RINK, AVG LEAD CONTENT 45%	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED										
1	PURE LEAD INGOTS, (AVG LEAD CONTENT 99.97%)	2123.278 MTS	LEAD SCRAP AS PER ISRI CODE RINK, AVG LEAD CONTENT 45%	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT										

NOTE: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported items and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rink) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	200 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002335AM26
RA File Number	05AX04001419 AM26
Licence No and Date	0511034134/28/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE'	

Case No.	201 / NC/2/MEET/Aug/202526/9					
Case Status	Case Approved					
Party Name	ELECTRO COPPER & ALLOYS MFG . CO					
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025					
HQ File Number	HQRNORM APPLY 00002339AM26					
RA File Number	02AX04000325 AM26					
Licence No and Date	0211009191/28/07/2025					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 13.08.2025, as under:						
<table><tr><td>SL</td><td>EXPORT ITEM</td><td>QUANTITY</td><td>ITEM OF</td><td>QUANTITY TO BE</td></tr></table>		SL	EXPORT ITEM	QUANTITY	ITEM OF	QUANTITY TO BE
SL	EXPORT ITEM	QUANTITY	ITEM OF	QUANTITY TO BE		

NO			IMPORT	ALLOWED
1	Copper Equipment for Submerged Arc Furnace: Forged Copper Contact Shoes with Hangers: 36 Nos	15120.00 KGS	Electrolytic Copper Cakes	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipment for Submerged Arc Furnace: Forged Copper Pressure Ring Segments with Hangers: 36 Nos	18360.00 KGS	Electrolytic Copper Cakes	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipment for Submerged Arc Furnace: Cable Lugs, Electrode Flexible Cables Connectors: 72 Nos	6480.00 KGS	Electrolytic Copper Cakes	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	202 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	EDDY ELECTRICALS AND TRANSFORMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002364AM26
RA File Number	10AX04000165 AM26
Licence No and Date	1011003339/29/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	203 / NC/2/MEET/Aug/202526/9
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Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002385AM26
RA File Number	05AX04001439 AM26
Licence No and Date	0511034172/29/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	204 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	MACTECH ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002397AM26
RA File Number	07AX04000761 AM26
Licence No and Date	0711015216/30/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	205 / NC/2/MEET/Aug/202526/9					
Case Status	Case Approved					
Party Name	SHREE PONNI LEAD ALLOY PRIVATE LIMITED					
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025					
HQ File Number	HQRNORM APPLY 00002414AM26					
RA File Number	07AX04000629 AM26					
Licence No and Date	0711015231/31/07/2025					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the minutes of the meeting dated 03.10.2023 and comments of consultant (SKB) dated 18.08.2025, as under:						
<table><tr><td>SL</td><td>ITEM OF</td><td>QUANTITY</td><td>ITEM OF</td><td>WASTAGE</td></tr></table>		SL	ITEM OF	QUANTITY	ITEM OF	WASTAGE
SL	ITEM OF	QUANTITY	ITEM OF	WASTAGE		

NO	EXPORT		IMPORT	TO BE ALLOWED
1	REFINED LEAD INGOTS 99.97 %	2912.62 MTS	Remelted Lead Ingot / Blocks	WASTAGE @2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

Note: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of remelted lead ingots for manufacturing of refined lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	206 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002415AM26
RA File Number	08AX04000708 AM26
Licence No and Date	0811015747/31/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the comments of (DPIIT) via mail vide U.O No. P-47014/127/2022-TSW dated 18.08.2025, as under:

- I. Quantity of import item (**Seamless stainless steel Pipes/ Tubes (Hot Finished)**) at **S.No.1** may be allowed as **1.10 Kg. / Kg.** content in the export item as per **SION C-831**.

Note: The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

RA concerned may take suitable consequential action accordingly.

Case No.	207 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	S. S. FABRICATORS & MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002422AM26
RA File Number	50AX04000049 AM26
Licence No and Date	5011002094/31/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	208 / NC/2/MEET/Aug/202526/9
Case Status	Case Approved
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002461AM26
RA File Number	02AX04000328 AM26
Licence No and Date	0211009224/01/08/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 12.08.2025, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE ALLOWED
1	LOW CARBON FERRO CHROMIUM (LCFECR) WITH CHROME CONTENT 62% (+/- 5%) (CONTAINING 635.84 MT CHROMIUM OBTAINED FROM 2500.99 MT (GROSS) FERRO SILICO CHROMIUM AND 704.60 MT CHROMIUM OBTAINED FROM 2562.17 MT (GROSS) CHROMIUM ORE) APPROX.	2162.00 MTS	FERRO SILICO CHROMIUM WITH CHROMIUM CONTENT 30% (+/- 5%)	2500.97 MTS INCLUSIVE OF 18% WASTAGE OF FERRO SILICO CHROMIUM TO GET 635.84 MT CHROMIUM.

RA concerned may take suitable consequential action accordingly.

Case No.	209 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002477AM26
RA File Number	02AX04000296 AM26
Licence No and Date	0211009231/04/08/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Specifications of each export item with size of Aluminum conductor, and details of insulation/sheathing materials, armoring details and voltage ratings.
- II. Details of import items, "ADDIMASTE R BRD1300" & "DBDPE" and their use in export items
- III. Detailed calculations for the requirement of each raw material, export product wise supported by the

- cross sectional diagram of the cable/ Buyers data sheet.
- IV. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
- V. Material balancing viz. net content of each imported and indigenous input, export product wise. Wastage claimed on each import item, if any.

The case stands deferred.

Case No.	210 / NC/2/MEET/Aug/202526/9
Case Status	Case Deferred
Party Name	GURU AMARDASS INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202526/ 9 and 18/08/2025
HQ File Number	HQRNORM APPLY 00002538AM26
RA File Number	05AX04001624 AM26
Licence No and Date	0511034323/06/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE	

Offline Case:

Sl.NO.	Applicant's name/ License No.	HQ/RA File No.	Case History
M-1	M/s. SARU SILVER ALLOY PVT. LTD AA. No. 051040828/(16/11/2018)	RA. F. No.05/24/040/00372/AM-19	Subject: Review of norms. The case was transferred from NC-4 to NC-2 as per the minutes of the meeting, Case No. M- 217 NC No. 06/22-23 dated 12.07.2022 The firm has already fulfilled the export obligation within the initial validity of license and realized full

			export proceeds and submitted application to RA for closure/EODC. The firm has applied for review of the application to allow input quantity as applied by the firm as per SION C1314. The case was discussed in the meeting and referred to (DPIIT) for examination and comments.
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T.E. Recommendation:

The Committee considered the case as per agenda and decided to modify the ad-hoc norms for the purpose of redemption of A.A. as per comments of (DPIIT) via mail vide U.O No. P-47011/86/2025-TSW dated 11.08.2025(Copy enclosed) as the firm has stated that they have imported silver bars under the said A.A. (RA to verify this), as under:

- I. Quantity of Silver Bullion/Bars (Minimum Purity 99%) **in import item No.1** may be allowed as **950 Kgs. as 1.03 Kgs/Kg** content in the export item, **as per SION C-1314.**

RA concerned may take suitable consequential action accordingly.

SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Case History
M-2	M/s. SARU SILVER ALLOY PVT. LTD AA. No. 0510407434/(03/08/2018)	RA. F. No.05/24/040/00154/AM-19/ Hq. File. No. 01/83/050/00491/AM19/	Subject: Review of norms. The case was transferred from NC-4 to NC-2 as per the minutes of the meeting 8/83-ALC1/2018 dated 28.11.2018. The firm has already fulfilled the export obligation within the initial validity of license and realized full export proceeds and submitted application to RA for closure/EODC.

			The firm has applied for review of the application to allow input quantity as applied by the firm as per SION C1314. The case was discussed in the meeting and referred to (DPIIT) for examination and comments.
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T.E. Recommendation:

The Committee considered the case as per agenda and decided to modify the ad-hoc norms for the purpose of redemption of A.A. as per comments of (DPIIT) via mail vide U.O No. P-47011/86/2025-TSW dated 11.08.2025 (Copy enclosed) as the firm has stated that they have imported silver bars under the said A.A. (RA to verify this), as under:

I. Quantity of Silver Bullion/Bars (Minimum Purity 99%) **in import item No.1** may be allowed as **820 Kgs. as 1.03 Kgs/Kg** content in the export item, **as per SION C-1314.**

RA concerned may take suitable consequential action accordingly.

SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Case History
M-3	M/s. TECHNOTRAK ENGINEERS AA. No. 3110067759/(12/06/2020)	HQ FILE .NO. 31/83/040/00010/AM21	Subject: Review Representation towards sanction of norms under Advance License No. 3110067759 dated 12.06.2020. The firm is involved in manufacturing and exports of industrial products catering to oil and gas sector, material handling equipment's and roller conveyor chains. M/S. Techno Trak manufacturing and supplying complete range of Casting and Tubing Couplings with API round threads and Buttress threads in material grades J- 55, K-55, N-80, L-80, P-110. The firm has been granted Certificate

			of Authority to use official API Monogram vide License NO. 5CT-0741 dt. 05.09.2021 valid up to 05.09.2024, copy enclosed. - M/S TECHNO TRACK ENGINNERS LTD manufactures oil well couplings for joining of pipes. The pipes are worked as casing in the oil well during drilling. The casing pipes are of special grade to withstand in the corrosive environment in the sea water. Such kinds of pipes are of special sizes in terms of Outer and Inner diameter of the pipes. - For manufacturing of couplings for joining of pipes, the requirement of the quantity of pipes very small compared to pipes. Hence, the manufacturing companies of pipes refuses to supply pipes for couplings and therefore, the coupling manufacturers are bound to use thicker wall pipes instead of thinner wall pipes. The firm has imported Carbon Steel Seamless Pipes as per API 5 CT, Details are as: <table><tr><th>SI.No.</th><th>Description</th><th>Quantity</th></tr><tr><td>1.</td><td>OD 269.90 x MM THK GRADE K-55</td><td>1550.750 Meter</td></tr><tr><td>2.</td><td>OD 365.12 x MM THK GRADE K-55</td><td>840.710 Meter</td></tr></table>	SI.No.	Description	Quantity	1.	OD 269.90 x MM THK GRADE K-55	1550.750 Meter	2.	OD 365.12 x MM THK GRADE K-55	840.710 Meter
SI.No.	Description	Quantity										
1.	OD 269.90 x MM THK GRADE K-55	1550.750 Meter										
2.	OD 365.12 x MM THK GRADE K-55	840.710 Meter										

			The firm has fulfilled the export obligation of the said license and would like to file application for closure. The case was discussed in the meeting and referred to Consultant (SKB) for examination and comments.
T.E. Recommendation:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.08.2025, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.			

Minutes of the meeting of Norms Committee-2 for Fixation/Reinstatement and amendment of SION

SI.NO.	Applicant's name	Case History
M-4	M/s. B.G. Shirke Construction Technology Pvt. Limited	Subject: Reinstatement of Suspended of SION C676 as per Suspended SION (as per P.N. No. 44/2023 dated 22nd Feb 2024) The case was referred to Norms Committee-2 by Policy Relaxation Committee(PRC) In light of this, the firm requests to seek relaxation to condone the delay allowing the reinstatement of the norms additionally. The firm has requested for the inclusion of the term beams in the export products description , as the existing items bars/rods fall within the same category of structures & sections Engineering Exports Promotion Council (EEPC) highlighted the concern represented by M/s. B.G. Shirke Construction Technology Pvt. Limited for the reinstatement of SION C676. The case was discussed in the meeting and referred to concerned Technical Experts for

					examination and comments.	
T.E. Recommendation:						
Accordingly, as per the reference made by the representing firm, the matter was discussed in the meeting, the Committee recommends to amend and reinstate the suspended SION C676 , as per comments of consultant (SKB) dated 14.07.2025 and TEC-3 dated 30.06.2025, as under:						
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	EARLIER NORMS	
					ITEM OF IMPORT	WASTAGE ALLOWED
1	HOT DIPPED GALVANISED TENSION BAR/ GATE RODS/ TRUSS RODS/ DROP RODS.	1000 KGS		1.10 G/KG OF NET WEIGHT OF UNGALVANIZED TENSION BAR/GATE RODS/TRUSS RODS/DROP IN THE EXPORT PRODUCT.	RE-ROLLABLE SCRAP OF USABLE SCRAP/BILLET CUTTINGS	(1.15 KG)
			RE-ROLLABLE SCRAP OF USABLE SCRAP/BILLET CUTTINGS		OR	
			MS BILLETS/BLOOMS	1.05 KG/KG ON THE NET WEIGHT OF UNGALVANIZED TENSION BAR/GATE RODS/TRUSS RODS/DROP IN THE EXPORT PRODUCT.	MS BILLETS/BLOOMS	(1.12 KG)
			OR		OR	
			NON-ALLOY STEEL WIRE RODS	1.03 KG/KG ON THE NET WEIGHT OF UNGALVANIZED TENSION BAR/GATE RODS/TRUSS RODS/DROP IN THE EXPORT PRODUCT.	NON-ALLOY STEEL WIRE RODS	(1.07 KG)
			ZINC PURITY 99.99% WITH OF	0.03 kg./kg weight of steel content in Export Product		
Note: The committee recommends Policy 4 to issue a public notice for the amendment and						

reinstatement of SION C676 accordingly.

RA concerned may take suitable consequential action accordingly.

SI.NO.	Applicant's name	Case History
M-5	M/s. MEDEPC (Mobile and Electronic Devices Export Promotion Council)	Subject: Request for fixation of standard output norms (SION) for mobile phones. The current absence of fixed SION for mobile phones under the Foreign Trade Policy and the resulting challenges faced by exporters who must repeatedly apply under Self-Declared Norms, causing operational delays. This proposal focuses on establishing standard SION for mobile phone manufacturing intended for export, allowing for a permissible wastage margin of 0.5%–1%, and reviewing the attached item list for norm fixation. This will benefit the exporters in streamlined export procedures, improved compliance, reduced delays, and enhanced ease of doing business. Engineering Exports Promotion Council (EEPC) highlighted the concern represented by M/s. MEDEPC (Mobile and Electronic Devices Export Promotion Council) for fixation of fixation of standard output norms (SION) for mobile phones and the application was referred to MEITY for examination and comments.

T.E. Recommendation:

Accordingly, as per the reference made by the representing firm, the matter was discussed in the meeting, the Committee recommends for the **fixation of standard output norms** (SION) for mobile phones, as per comments of (MEITY) dated 14.08.2025, as under:

Note: The written recommendation as given by (MEITY) will be communicated to policy 4 to issue a Public notice for fixation of SION accordingly.

RA concerned may take suitable consequential action accordingly.

SI.NO.	Applicant's name	Case History
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M-6	M/s. Ratnamani metals and tubes Limited Alleima India Pvt. Ltd M/s. Welspun Corp Limited	Background: SION C791 & C794 was suspended as per P.N. No. 19/2015-2020 dated 27th JULY 2022. Indian stainless seamless pipes manufacturers association (ISSMA) submitted representations vide letter dated 18th November 2024 for re-fixation of C 791 & 794 (earlier suspended). Accordingly, NC-2 had a discussion and a factory visit was conducted by the committee members of NC-2 to understand the manufacturing process and to file a report, based on the records shown by the firm and seeing the manufacturing process, average wastage at different stages of manufacture for the manufacture of [Seamless Stainless Steel Tubes (Cold Finished)] and [Seamless Stainless Steel Tubes/ Pipes (Hot Finished)].
T.E. Recommendation:		
Accordingly, as per the committee report based on the factory visit by the norms committee-2 dated 10th to 12th April 2025, the matter was discussed in the meeting and the Norms committee decided to accept the recommendation of the visit committee and allow the following adhoc norms which shall remain valid for a period of two years from the day the minutes of the meeting is published on the DGFT Website. In case the firms do not achieve backward integration in this period then the norms can be extended further. Note: The written recommendation as given by technical experts will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.		

SI.NO.	Applicant's name/ License No.	HQ/RA File No.	Case History
M-7	M/s. CHLORIDE METALS LIMITED (ADVANCE AUTHORISATION NO.) I. 211007099/(16.08.2024) II. 211007101/(	HQ FILE .NO. I. HQRNORMAPPLY00002562AM25, II. HQRNORMAPPLY00002555AM25, III. HQRNORMAPPLY00004052AM25 IV. HQRNORMAPPLY00000988AM26	Subject: Intimation regarding change in Import Description for AA. No. 211007099 dated 16.08.2024 , 211007101 dated 16.08.2024 & 211007574 dated 11.11.2024 issued by

	16.08.2024) III. 211007574/(11.11.2024) IV. 211008746/(22.06.2025)		Addl. DGFT Office, Kolkata to CHLORIDE METALS LIMITED. The firm has been issued the above 4 Advance Authorization for Import of battery scrap ISRI code RINK having HSN Code 85491100. ISRI Codes RINK is not available in the international market at a competitive price. Hence, the firm wants to change the same from of battery scrap ISRI code RINK to of battery scrap ISRI code RAINS with the same ITC HSN Code. The case was referred to Consultant (SKB) for examination and comments.
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T.E. Recommendation:

M/s **Chloride Metals Limited** has stated that *Battery Scrap (RINK, ISRI Code, HSN 85491100)* is presently unavailable in the international market at competitive prices. They therefore propose to import *Battery Scrap (RAINS, ISRI Code)*, which is covered under the same IT (HS) Code.

RINK batteries contain acid which is drained before processing, whereas RAINS batteries are received already drained and dry. Both categories contain about **60–65% lead**.

In view of the present market situation, and since RAINS falls under the same IT (HS) classification, **we have no objection to the applicant importing Battery Scrap (RAINS)** as per the amended table enclosed.

The Committee considered the case as per agenda and decided to **amend** the ad-hoc norms as per comments

of consultant (SKB) dated 25.08.2025, as under:

SL NO	LICENSE NO.	ITEM OF EXPORT	ITEM OF IMPORT	QUANTITY	WASTAGE TO BE ALLOWED
1	211007099/(16.08.2024)	PURE LEAD	BATTERY SCRAP ISRI CODE RAINS	2918.19 MTS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT
2	211007101/(16.08.2024)			617.65 MTS	
3	211007574/(11.11.2024)			3363.00 MTS	
4	211008746/(22.06.2025)			2065.22 MTS	

NOTE:

- I. Pure lead should be in the form of Lead Ingots.
- II. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MOEF & CC/ CPCB/ SPCB for processing of lead scrap (RAINS) for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

SI.NO.	Applicant's name/ License No.	Case History
M-8	M/s. Navgrah Fastners Pvt. Ltd.	Subject: Amendment in SION C-888 as per (Public Notice.No.5/2025 dated 06/05/2025) The firm submitted a representation vide email dated 18th July 2025 for amendment in SION C-888 as per (Public Notice.No.5/2025 dated 06/05/2025). SION C-888 was earlier suspended. This SION is reinstated and amended vide (Public Notice.No.5/2025 dated 06/05/2025) wherein the description of export item is

		mentioned as (<i>Small and large-size “Circular” Stainless Steel washers of different grades</i>). The firm is facing difficulty to carry out the export operations. As the firm is exporting washers of different sizes and shapes. As Norms committee-2 had reinstated the SION C-888 vide meeting no. NC/2/MEET/Feb/202425/21 dated 21/03/2025. Firm has requested to remove the word “circular” from the export item description. The case was referred to concerned Technical Experts for examination and comments.
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T.E. Recommendation:

M/s. Navagrah Fasteners Pvt. Ltd., vide email dated **18.07.2025**, requested deletion of the word “Circular” from the description of the export item in **DGFT PN No. 05/25 dated 06.05.2025**.

It was observed that SION **C: 707, C: 726 & C: 888** do not mention the shape of the washer in the export description. The suspended SION **C: 888** also did not specify any shape, where wastage of **1.65 kg/kg (net weight)** was allowed.

The matter was referred to consultant (SKB) for examination and comments, who opined that, as the washer shape has not been specified in any existing aforesaid SIONs, therefore, the word "Circular" may be deleted. Accordingly, the committee agreed to replace the existing table of the Public Notification (**PN No.05/25 dated 06.05.2025**) with the revised table, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	Quantity to be allowed
1	Small and large-size Stainless Steel washers of different grades.	1.0 KGS	Prime / Secondary Stainless Steel sheets / Sheet cutting / Coils / Strips / Plate of relevant grade and thickness.	1.60 kg

Note: The committee recommends Policy 4 to issue a corrigendum for amendment of PN No.05/25 dated 06.05.2025 accordingly.

RA concerned may take suitable consequential action accordingly.